Summary in terms of Regulation 13(1A) of the Competition Commission of India
(Procedure in regard to the Transaction of Business relating to Combinations)
Regulations, 2011 (as amended)

A. Name of the parties to the combination

1. The parties to the combination are:

   (a) JSW Energy Limited ("Acquirer"); and

   (b) GMR Kamalanga Energy Limited ("Target")

The Acquirer and the Target are collectively referred to as the “Parties”.

B. Nature and purpose of the combination

2. The proposed combination was announced on 17 February 2020. The proposed combination envisages the acquisition of the entire (i.e., 100%) shareholding of the Target by the Acquirer.

C. Products, services and business(es) of the parties to the combination

Acquirer

3. The Acquirer began its commercial operations in 2000 with the commissioning of its 2x130 MW thermal power plant at Vijayanagar, Karnataka. Since then, the Acquirer has steadily enhanced its power generation capacity from 260 MW to 4,541 MW and has a portfolio of thermal (3,140 MW), hydro (1,391 MW) and solar
Presently, the Acquirer (also through its subsidiaries) is engaged in power generation, power transmission, power trading, coal mining and power equipment manufacturing. Further information about the Acquirer is available at: www.jsw.in.

Target

The Target is engaged in generation of power through its coal based thermal power plant at Kamalanga village, Dhenkanal district, Odisha. Further information about the Target is available at: www.gmrgroup.in.

D. Respective markets in which the parties to the combination overlap

The Acquirer and the Target operate in the market for generation of power in India.

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